

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Dated : This the 2nd day of May 2019

Original Application No. 330/00437 of 2019

Hon'ble Ms. Ajanta Dayalan, Member – A
Hon'ble Mr. Rakesh Sagar Jain, Member – J

1. Mangal, S/o Late Bansi, R/o Main Road, Hansari, P.S. Prem Nagar Jhansi.
2. Babu Lal, S/o Late Devi, R/o Bagwantpura, P.S. Sadar Bazar, District Jhansi.
3. Babu Lal Nirankari, S/o Late Khuman, R/o Kirak Patti, Battagawan, District Jhansi.
4. Parmanand, S/o Late Sankar Lal, R/o 182 Gopalganj Near Antiya Talab, P.S. Navabad, District Jhansi.
5. Chirangi Lal, S/o Late Durga Prasad, R/o Rajgarh, P.S. Bijauli, District Jhansi.
6. Natti Lal, S/o Late Gore Lal, R/o 104 A.D.E.G. Boys Compound Civil Lines, P.S. Nawabad, District Jhansi.
7. Smt. Tara Devi, W/o Late Ghanshyam, R/o Main Road Hansari Jyoti Nagar, P.S. Prem Nagar, District Jhansi.
8. Smt. Krishna, W/o Late Gurcharan, R/o Rajgarh, P.S. Prem Nagar, District Jhansi.

. . . Applicants

By Adv : Shri Shiv Kumar Singh and Shri Vinod Kumar

V E R S U S

1. Union of India through Secretary, Ministry of Defence, Government of India, New Delhi.
2. Civil Engineer, Bhopal Zone, Military Engineer Services, S.I. Lines, Bhopal.
3. Commandant Works Engineer, Military Engineer Services, Jhansi Cantt. – 284001.
4. Garrison Engineer, Military Engineer Services Jhansi, District Jhansi.

. . . Respondents

By Adv: Shri Murli Manohar

O R D E R**By Hon'ble Ms. Ajanta Dayalan, Member – A**

Heard Shri Vinod Kumar, learned counsel for the applicants and Shri Murli Manohar, learned counsel for the respondents.

2. Learned counsel for the applicants states that the applicants were initially appointed as Group 'D' in the department in the year 1986 onwards and their services were regularized on different date and time after completion of requisite service period. The applicants are now seeking benefit of correct pay fixation at par with other similarly situated employees. The applicants made representations to the department vide representations dated 07.12.2018 (Annexure A-5) and the said representations are yet to be decided.

3. Learned counsel for the applicants states that the limited prayer is that the respondents may be directed to decide the representations of the applicants in a time bound manner.

4. Learned counsel for the respondents has no objection to this limited prayer of the applicants.

5. In view of the limited prayer of the applicants, we direct respondent No. 4 / Competent Authority amongst the respondents to decide the representations of the applicants dated 07.12.2018 (Annexure A-5) within a period of 3 months from the date of receipt of certified copy of this order, by passing reasoned and speaking order. The order so passed shall be communicated to the applicants. It is also made clear that the respondent shall keep in mind various judgments as well as rules and other relevant factors, while passing the order. Needless to mention that this order in no manner be construed to express any opinion on the merits of the case.

We also not expressing any opinion on the delay, as such question of delay condonation also does not arise at this stage.

6. The OA is disposed of accordingly. There is no order as to costs.

(Rakesh Sagar Jain)
Member (J)

(Ajanta Dayalan)
Member (A)

/pc/